

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CC 9473

Petition(s) for Special Leave to Appeal(Civil)...../2002

(From the judgement and order dated 14/12/2001 in CRP 497/01
of The HIGH COURT OF A.P AT HYDERABAD)

STATE OF A.P.

Petitioner (s)

VERSUS

SRI GUTTA NAGABHUSHANAM

Respondent (s)

WITH IA 1 (c/delay in filing SLP & Office Report)

Date : 20/12/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)

Mr. T.V. Ratnam,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

...L.....I....T.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Issue notice on the application for condonation of delay
as well on special leave petition.

Status-quo, in respect of possession shall be maintained,
in the meanwhile.

To be heard along with SLP(C) 19477/2002.

.SP1

(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master